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Title : Deteriorating law and order situation in the State of West Bengal resulting in death of innocent persons.

SHRI SUDIP BANDYOPADHYAY : Mr. Chairman, Sir, we were assured that we would be allowed to speak but the House was suddenly adjourned. I will take only two minutes of your time. We just want to place something before the House.

MR. CHAIRMAN: You said you wanted to speak on a point of order.

SHRI SUDIP BANDYOPADHYAY: Yes, Sir.

MR. CHAIRMAN: Please say what you have to say. Others may please sit down.

SHRI SUDIP BANDYOPADHYAY : It is actually a submission and a piece of information to the House also.

MR. CHAIRMAN: Others please do not disturb him.

SHRI SUDIP BANDYOPADHYAY : Sir, just a few days back, hon. Home Minister announced on the floor of the House that a Central team of the Ministry of Home Affairs was in West Bengal to actually assess the situation of violence and what was happening over there. I want to bring to the attention of the House the most unfortunate and disgraceful thing that happened there. Even while the Central team is touring in the State, three persons have been brutally killed in the last two days, one inside a court compound. I want to record their names. One is Mansoor Mollah of Bishnupur, South 24 Pargana; one is Robin Adat Kursura; another one is Atim Mitra who is from Bonga. What we want to say is that the West Bengal Government is not caring for any Constitutional obligation at all. ...(*Interruptions*)

MR. CHAIRMAN: What is your point of order?

SHRI SUDIP BANDYOPADHYAY : Stop the genocide in West Bengal. ...(*Interruptions*)

MR. CHAIRMAN: I am not going to allow this. You made your point. Please sit down.

...(*Interruptions*)

SHRI KALYAN BANERJEE (SREERAMPUR): Stop the killings first. Stop the genocide in West Bengal. What is the Home Minister doing?

MR. CHAIRMAN: Please sit down. There is an announcement to be made.

...(*Interruptions*)

SHRI SUDIP BANDYOPADHYAY : The hon. Home Minister must come to the House and clarify the position. ...(*Interruptions*)

MR. CHAIRMAN: Please sit down now. There is no point of order. I am not going to allow. The hon. Minister wants to say something.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): I heard the anguish of the hon. Member Shri Bandyopadhyay. The killing of people is a matter of concern. I will definitely convey the sentiments of the hon. Members to the hon. Home Minister. I will request the hon. Home Minister to look into the matter and justice will be done. ...(*Interruptions*)

DR. RAM CHANDRA DOME (BOLPUR): Sir, is this proper?

SHRI BANSA GOPAL CHOWDHURY (ASANSOL): Is this the reply of the Minister? This is a State matter.

MR. CHAIRMAN: Nothing should go on record.

(*Interruptions*) *â€

* Not recorded.

MR. CHAIRMAN: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally handover slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid of which slips reach the Table, and the rest will be treated as lapsed.

...(Interruptions)

MR. CHAIRMAN : Please take your seats, hon. Members.

...(Interruptions)